

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1721/2001

New Delhi, This the 9th Day Of April, 2002

HON'BLE SHRI GOVINDAN S.TAMPI, MEMBER (A)

(By Advocate Shri **Dheeraj**, proxy) for
Dr. Sumant Bhardwaj) V E R S U S

VERSUS

UNION OF INDIA : THROUGH

1. Secretary of Finance (Revenue),
Ministry of Finance, North Block,
Central Secretariat, New Delhi.
2. Union Minister of Finance
Ministry of Finance, North Block,
Central Secretariat, New Delhi.
3. The Chairman
Central Board of Direct Taxes
Shri A. Balasubramanian, North Bl
Central Secretariat, New Delhi.

... Respondents

(By Advocate Sh. V.P. Uppal)

ORDER (ORAL)

BY HON'BLE SHRI GOVINDAN S.TAMPI,

OA No. 1721/2001 has been filed by the applicant Sh. L.K. Koolwal, Chief Commissioner of Income Tax, Ranchi, challenging his transfer in the same capacity to Hubli by order dated 29.05.2001.

2. The applicant's allegation in this OA is that he had been shifted from Ranchi to Hubli when he had less than a year to go for retirement, when he had not spent even one year at Ranchi, since his promotion in November, 2000, and also as he had himself asked for a transfer on health grounds to Jaipur, his home town. The applicant alleges that the transfer was malafide and politically motivated.

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3. In their reply the respondents have indicated that the transfer was made in the normal course and no malafide as alleged by the applicant had occurred.

4. During the hearing before me today, Sh. V.P. Uppal, learned counsel for the respondents has indicated that the OA has become infructuous as the applicant has retired on superannuation on 31.01.2002. Shri Dheeraj K. Aggarwal, learned proxy counsel for the applicant also agrees.

5. In the above view of the matter, the application has become infructuous and is accordingly dismissed. No costs.

(GOVINDAN S. TAMPI)
MEMBER (A)